

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

TUESDAY, THE SEVENTEENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 40521 OF 2016

Between:

M.G. Power Projects Limited, Pedaveedu Village, Mattampalli Mandal, Suryapet district (formerly Nalgonda district), Rep by its Executive Director I. Muralikrishna.

...PETITIONER

AND

1. Union of India, Ministry of Power, Rep by its Secretary, Shram Shakthi Bhawan, Rafi Marg, New Delhi
2. Union of India, Ministry of Environment, Forests and Climate Change, Rep by its Secretary, Indira Paryavaran Bhawan, Jorbagh Road, Jorbagh, New Delhi.
3. State Level Environment Impact Assessment Authority, Telangana, rep by its Secretary, Government of India, Ministry of Environment and Forests, A3, Industrial Estate, Sanathnagar, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to Writ of Mandamus or any other appropriate Writ, order or direction, (1) declaring the action of the 2nd respondent in delisting the application of the Petitioner Company for according Environmental Clearance for establishing 200 MW (Sub-Critical) (1 X 135 MW, 1 X 65 MW) Power Generation Plant at Pedaveedu village, Matampalli Mandal, Suryapet district (formerly Nalgonda district) as illegal, arbitrary, contrary to provisions of Electricity Act, 2003 and Terms of Reference vide Lr. No. SEIAA/AP/NLG/2012-3587, dated 20.9.2013 issued by the 3rd respondent and violative of Articles 14 and 19(1) (g) of Constitution of India and consequently direct the respondents to issue Environmental Clearance to the Petitioner Unit without reference to the alleged Policy of the 1st respondent not to have subcritical technology in 13th Plan

I.A. NO: 1 OF 2017(WVMP. NO: 3801 OF 2017)

Between:

Sevabhai Yuvajana Sangam, Bheelyanaik Thanda Village, Mattampalli Mandal, Suryapet Distrit Represented by the Preident Malothu Govndu Naik S/o Mangtha Aged about 30 years , occ President

...PETITIONER/RESPONDENT No.4 in WP

AND

1. M.G. Power Projects Limited, Pedaveedu Village, Mattampalli Mandal, Suryapet district ,Rep by its Executive Director

....RESPONDENT/PETITIONER IN WP

2. Union of India, Ministry of Power, Rep by the Secretary, Shram Shakthi Bhawan, Rafi Marg, New Delhi
3. Union of India, Ministry of Environment, Forests and Climate Change, Rep by its Secretary, Indira Paryavaran Bhawan, Jorbagh Road, Jorbagh, New Delhi.
4. State Level Environment Impact Assessment Authority, Telangana, rep by the Secretary, Government of India, Ministry of Environment and Forests, A3, Industrial Estate, Sanathnagar, Hyderabad.

...RESPONDENTS/RESPONDENTS 1to3 in WP

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to dismiss Writ Petition No. 40521 of 2016 with exemplary costs by vacating the interim order dated 22-02-2017 passed in WPMP No. 49926 of 2016 in WP No. 40521 of 2016.

Counsel for the Petitioner: SRI B. MURALIDHAR REP SRI S. SANTOSH KUMAR

**Counsel for the Respondents 1 to 3: SRI GADI PRAVEEN KUMAR,
DY. SOLICITOR GENERAL OF INDIA**

Counsel for the Proposed Respondent : SRI KARUNAKAR REDDY

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.40521 of 2016

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. B.Muralidhar, learned counsel representing
Mr. S.Santosh Kumar, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that the
writ petition has become infructuous.

3. In view of the aforesaid submission, the writ petition
is dismissed as infructuous. There shall be no order as to
costs.

Miscellaneous applications pending, if any, shall
stand closed.

//TRUE COPY//

**SD/- L. VIJAYA LAXMI
ASSISTANT REGISTRAR**


SECTION OFFICER

To,

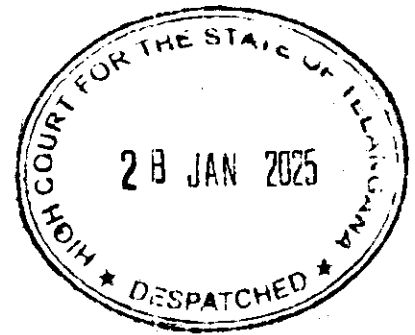
1. One CC to SRI. S. SANTOSH KUMAR, Advocate [OPUC]
2. One CC to SRI. GADI PRAVEEN KUMAR, DY. SOLICITOR GENERAL OF INDIA [OPUC]
3. One CC to SRI. KARUNAKAR REDDY, Advocate [OPUC]
4. Two CD Copies

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GJP

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HIGH COURT

DATED:17/12/2024



JUDGMENT

WP.No.40521 of 2016

**DISMISSING THE WRIT PETITION AS INFRUCTUOUS
WITHOUT COSTS**

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